

Sl. No.	Details of the Project	Current Status
2.	Sach-Khas HEP (260 MW) Project of M/s. L & T Himachal Hydropower Ltd. on Chenab River in Chamba District	Environmental Clearance (EC) has already been approved by Competent Authority. The Stage-I Forest Clearance is pre-requisite for issuance of EC. Stage-I FC is pending from the Project Proponent.
3.	Rupin HEP (45 MW) project of M/s. SB Power Pvt. Ltd. on Chenab River in Lahul and Spiti District	Environmental Clearance (EC) has already been approved by Competent Authority. The Stage-I Forest Clearance is pre-requisite for issuance of EC. Stage-I FC is pending from the Project Proponent.
4.	River Bed Mining of Minor Minerals (Sand, Bajri and Stone) by M/s Smt. Asha Rani Dang in favour	The Proposal was placed in the EAC meeting held during July 21-22, 2016. The proposal is under consideration.

Green trees on proposed NISD building

†2327. SHRI MAHENDRA SINGH MAHRA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government is aware of the fact that there are thousands of lush green trees on the land proposed for construction of National Institute of Social Defence (NISD) building in Dwarka, Delhi;

(b) if so, whether the Ministry has given permission to cut these trees for building construction; and

(c) if so, when the request in this regard was received and when the approval was given and the details of trees planted to replace the cut trees, as per rules?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) As per the information received from Forest Department, Government of National Capital Territory of Delhi, no such request has been received for tree felling permission as per provisions of Delhi Preservation of Trees Act, 1994. It has also been informed that there is no evidence of felling of trees at the proposed site.

† Original notice of the question was received in Hindi.

(b) No such proposal has been received in the Ministry for felling of trees for building construction.

(c) Question doesn't arise.

Review of PCA Act

2328. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether there is a need to review the provisions of Prevention of Cruelty to Animals (PCA) Act, 1960, especially those pertaining to definitions of cruelty and the punitive measures prescribed;

(b) whether the Ministry intends to review the draft amendments to the Act, received in 2011;

(c) if so, the details thereof, including the timeline and the road map for the same; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) Government regularly reviews the implementation of Prevention of Cruelty to Animals (PCA) Act, 1960 in order to strengthen its provisions including those relating to definition of cruelty and the punitive measures and achieve the objectives of the Act.

(b) and (c) Government has received proposal from the Animal Welfare Board of India for amendment of the PCA Act in this regard and has conducted consultations with various stakeholders on the necessity and scope of such amendments. Such consultations are at an advanced stage. Proposals for amendments are submitted to the legislature after such consultations are concluded. Hence, no time frame in this regard is available at present.

(d) Question does not arise.

Intensive plantation in Jharkhand

†2329. SHRI MAHESH PODDAR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that the average area covered under all kinds of forests in Jharkhand remain 29 per cent of total geographical area of the State;

† Original notice of the question was received in Hindi.